

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 6524 of 2021

Ranjeet Yadav @ Ranjit Kumar Yadav... .. Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prashant Kumar Rai, Advocate

For the Opposite Party : Mr. Sanjay Kumar Srivastava, A.P.P.

2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Birni P.S. Case No. 223 of 2020 corresponding to G. R. No. 7 of 2021.

It has been alleged that the informant was waylaid by the miscreants and Rs. 7,500/- in cash, mobile, 50 pages of cheque book and a bag were looted.

The petitioner appears to have been identified in the T.I.P. The petitioner has also criminal antecedent. It appears that similarly situated co-accused namely, Binod Rai has been granted bail by this court in B. A. No. 7184 of 2021. The petitioner is in custody since 03.10.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Giridih in connection with Birni P.S. Case No. 223 of 2020 corresponding to G. R. No. 7 of 2021.

(Rongon Mukhopadhyay, J)